CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 199/MP/2019

- Subject : Petition under Section 79(1)(f) and Section 79(1)(c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming fixed charges thereto.
 Petitioner : Tata Power Delhi Distribution Limited
 Respondents : Pragati Power Corporation Limited and Ors.
 Date of Hearing : 17.9.2019
- Coram : Shri P. K. Pujari, Chairperson Dr. M. K. Iyer, Member Shri I. S. Jha, Member
- Parties Present : Shri Apoorva Mishra, Advocate, Tata Power Ms. Molshree Bhatnagar, Advocate, Tata Power Shri Anurag Bansal, Tata Power Ms. Kanupriya, Tata Power Shri Rahul Kinra, Advocate, BRPL and BYPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking, *inter alia*, holding that the Respondent, Pragati Power Corporation Limited (PPCL) is liable for mis-declaration of declared capacity in view of the testing reports and various instances enumerated by the Petitioner and direction to SLDC to revise the REA accordingly. Learned counsel requested to issue notice to the Respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their reply by 11.10.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.10.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-(T.D. Pant) Deputy Chief (Law)

